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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.631/92

Date of Order: 28.7.1992.

BETWEEN:

P.Bhoomaiah

... Applicant.

A N D

1. Postal Superintendent,
Sangareddy, Medak District.
2. Sub-Divisional Inspector,
Postal, Jogipet,
Medak District.

... Respondents.

Counsel for the Applicant

... Mr.Kalyan Rao Joshi

Counsel for the Respondents

... Mr.V.Rajeswara Rao
for
Mr.N.R.Devraj ~~SC~~

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

T. C. R. 

v ..2



This is an application filed under Section 19 of the Administrative Tribunals Act, to direct the respondents to consider the case of the applicant and appoint him as regular EDDA, Nizampet, Post Office.

 The facts giving rise to this OA in brief are as follows:

2. The applicant is resident of Nizampet Village, where a post office is located. The regular EDDA of Nizampet Post Office expired in the month of December, 1991 and so, a regular vacancy arose for the post of EDDA of Nizampet Post office. The second respondent appointed the applicant as temporary EDDA by his proceedings dated 12.12.1991. From 13.12.1991, the applicant is discharging his duties as temporary EDDA.
3. While so, the second respondent invited application for filling up the post of EDDA, Nizampet Post Office on regular basis. The applicant had applied for the said post. The applicant is possessing all the required qualifications for appointment to the said post on regular basis. The applicant apprehends that due to political pressure that ~~was~~ being brought on the second respondent (Sub-Divisional Inspector, Jogipet) that the applicant may not be considered for the said post and selected. So, the present OA is filed by the applicant for the relief as already indicated above.
4. We have heard today, Mr Kalyan Rao Joshi, Advocate for the applicant and Mr V. Rajeswara Rao for Mr NR Devraj, Standing Counsel for the respondents on admission of this OA. As already pointed out, the applicant had prayed to give a direction to the respondents to appoint him as regular EDDA.

...3..

As could be seen, the process of selection is in progress and any irregularity as having been committed by the respondents in the said process of selection is not brought to our notice. The applicant is not entitled to the relief to direct the respondents to appoint him as regular EDDA, Nizampet Post Office, as the process of selection for the said post is in progress. Hence, this relief is liable to be rejected and is accordingly rejected.

5. As could be seen from the facts of the OA, along with the applicant, some other qualified candidates seem to have applied for the said post of EDDA, Nizampet Post Office. According to the learned counsel for the applicant, the process of selection is not yet complete. So, in view of this position, it will be just and ~~fair~~ to dispose of this OA directing the respondents to consider the merits and de-merits of all the eligible and qualified applicants before them for the said post of EDDA, Nizampet Post Office and select and appoint the most suitable candidate among them for the said post. G.A. (J) is disposed of accordingly.

6. The parties shall bear their own costs.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Dated: 28th July, 1992

(Dictated in the open court)

Deputy Registrar (J)

To

1. The Postal Superintendent, Sangareddy, Medak Dist.
2. The Sub-Divisional Inspector, Postal, Jogipet, Medak Dist.
3. One copy to Mr. Kalyan Rao Joshi, Advocate, 16-8-240/7, Malakpet, Hyd.
4. One copy to Mr. N.R. Devraj, Addl. CGSC.CAO.Hyd.
5. One spare copy.

pvm.



CCP M
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TYPED BY

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.
THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.O.J. ROY : MEMBER (J)

Dated: 28-7-1992

ORDER / JUDGMENT

T.A./C.A./M.A. No.

in

O.A. No.

631/92

T.A. No.

(W.P. No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

